

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 1105/2026

ANJANI KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 08-09-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANAFor Petitioner(s) : Mr. Pradeep Kumar Rai, Sr. Adv.
Mr. Mridul Saxena, Sr. Adv.
Mr. Saif Rizvi, Adv.
Mr. Shivam Tyagi, Adv.
Mr. Mohd. Faisal, AOR
Mr. Manoj Kumar Dwivedi, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. In this Writ Petition purportedly filed in public interest, an important issue re: time-bound compliance with statutory Sulphur Dioxide emission norms, specifically, mandatory installation and operationalisation of Flue Gas Desulphurisation (FGD) systems, at Category A coal-fired Thermal Power Plants (TPPs) has been raised. The cause of action originates from the notification dated 07.12.2015 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) under the Environment (Protection) Rules,

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Date: 2026.09.09
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2026, whereby new and stricter emission standards have been prescribed to be applicable to all coal-based TPPs in India. The stricter compliance is mandated to be complied with within two

years. It is, however, alleged that the time period has been repeatedly extended and, as a result thereof, immense loss has been caused, leading to various health hazards, especially respiratory and cardiac illnesses, as a result of which hundreds of persons are alleged to have unfortunately died.

2. We find that at the threshold, the prayer made herein can be effectively raised before the National Green Tribunal (NGT). We, consequently, grant liberty to the petitioner to approach the NGT. Since the time previously extended is to expire in 2027, we request the NGT to hear the petitioner's prayer for interim relief and pass appropriate orders.

3. The Writ Petition stands disposed of with pending application(s), if any.

4. It is clarified that we have not expressed any opinion on the merits of the case.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR